

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

ORDER NO. 19

Dated Guwahati, the 25th March, 2022

In supersession of the Order No. 54 dated 21-11-2019, Hon'ble the Chief Justice has been pleased to direct that the Arbitration Petitions under section 11 of the Arbitration and Conciliation Act, 1996, pertaining to the State of Arunachal Pradesh, shall be listed before the senior most Hon'ble Judge present at the Itanagar Permanent Bench of the Gauhati High Court.

By Order,

sd/

REGISTRAR (JUDICIAL)

Memo No. HC. III -35/2013/1236-50/G, Dated Guwahati, the 25th March, 2022

Copy to:-

1. The Registrar General, Gauhati High Court, Guwahati.
2. The Registrar (Vigilance/ Judicial/ Administration/ Establishment), Gauhati High Court, Guwahati.
3. The Secretary, Gauhati High Court Legal Services Committee, Guwahati.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Naharlagun.
6. The President/ Secretary General, Gauhati High Court Bar Association, Guwahati.
7. The President/ Secretary, Gauhati High Court Itanagar Permanent Bench Bar Association, Itanagar.
8. The President/ General Secretary, Gauhati High Court Advocates' Association, Guwahati.
9. The Joint Registrar (_____), Gauhati High Court, Guwahati.
10. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
11. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
12. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
13. The A.O. (Judicial), _____ Section, Gauhati High Court, Guwahati.
14. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of the Gauhati High Court.*
15. The P.S. to Hon'ble Mr. /Mrs. Justice _____, Gauhati High Court, Guwahati.

R. A. Tapadar

25.03.22

REGISTRAR (JUDICIAL)

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